

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.123- IA/630(AHM) 2024  
In  
C.P.(IB)/295(AHM)2023

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Small Industries Development Bank of India

.....Applicant

V/s

Alpesh Vasudev Gandhi S/o Shri Vasudev R.Gandhi

.....Respondent

**Order delivered on 08/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant / FC : Ms. Anjali Gupta, Advocate

For the RP : Mr. Roshan Kumar, Advocate

**ORDER**

**IA/630(AHM) 2024**

None for the respondent / personal guarantor.

Now the physical copy of the Interlocutory Application is placed before us by the IRP.

We have heard the Learned Counsel for the Applicant and perused the record.

Let notices be issued to the Personal Guarantor as well as to the Corporate Debtor along with the Report of the IRP returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Personal Guarantor as well as to the Corporate Debtor along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Personal Guarantor as well as to the Corporate Debtor are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 10.06.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**